

2. I am to request that the concurrence of Rajya Sabha in the said motion, and also the names of the member, of Rajya Sabha so nominated, may be communicated' to this House."

PRIVILEGE ISSUE AGAINST SHRI
SHEEL BHADRA YAJEE

श्री शीलभद्र याजी (बिहार) : माननीय
रूपेण साहब, मैं कल इस सदन में नहीं
।। हमारी गैरहाजरी में श्री राजनारायण
जी ने उनकी पार्टी या उनके लीडर पर हजारी
रिपोर्ट और वित्त विधेयक पर बोलते हुए
मैंने जो चार्ज लगाए थे, जो उनकी पार्टी
को साहू-सविम पार्टी बनाया था और उसके
सबूत दिए थे, उसके बारे में कहा। हमने
कहा था कि विभियन बोस कमीशन
की रिपोर्ट पर जब साहू जैन डाल-
मिया को दरखास्त देनी थी तो सभी
मेम्बरों को उन्होंने एप्रोच किया थैली लेकर,
रुपया लेकर, लेकिन किसी को जुरत
और हिम्मत नहीं हुई। एक बेशर्म पार्टी
थी हिन्दुस्तान की, वह मैदान में आई, उसके
एक सदस्य ने एक लाख रुपया लेकर और
अपने दस्तखत करके दरखास्त दी। आगे-
आगे क्या डील हुआ है यदि यह प्रिविलेज
कमेटी में जाता है तो मैं सब प्रकार सबूत
दूंगा। मैंने जो कहा है वह यही कि साढ़े
सात सौ एम० पीज० में कोई नहीं मिला
और उनके लीडर ने दस्तखत करवा कर
रुपया लिया, पार्टी की ओर से लोहिया साहब
का हमने नाम लिया। वह सही है, दुस्त
है। जितनी बात हमने कही है, उससे
ज्यादा वे हमारे बारे में कहते हैं, नाम
ले लेकर कहते हैं कि सम्पूर्णानन्द जी के लड़के
ने लिया, पन्त जी के लड़के ने लिया,
वे बकते हैं। आप हमारी स्पीचों को पढ़
लें जो हमने वित्त विधेयक पर 11 अप्रैल
को दी और हजारी रिपोर्ट पर दी।
उस वक्त उनको होश नहीं आया। जो

खाता है वह घबड़ाता क्यों है। मैंने जो
कुछ कहा है उसके बारे में हमारे साथी राज-
नारायण जी ने कहा है कि वह असत्य है,
झूठ है; मैं कहता हूँ कि वह सही है, दुस्त
है, मैं उसको साबित करने के लिए तैयार
हूँ, मैं उसको विदड़ा करने के लिए, वापस
लेने के लिए तैयार नहीं हूँ। आपने कहा
यदि असत्य हो तो मैं खेद प्रकट करूँ।
अगर असत्य हो तो मैं खेद प्रकट करूँ, लेकिन
मैं जानता हूँ कि जो खबर मिली है वह
रिलायेबिल सोर्स से मिली है, जब जरूरत
पड़ेगी सबको हाजिर करूँगा और इसलिए
मैं समझता हूँ कि जो मैंने चीजें कहीं हैं
साहू-सविम पार्टी के सम्बन्ध में वे दुस्त
हैं, मैं उन्हें विदड़ा करने के लिए तैयार नहीं

MR. CHAIRMAN: We are not con-
cerned here with parties and we have
had enough of discussion on this
matter. There were allegations and
counter-allegations, replies and
counter-replies and therefore it is
enough. I advise Members not to make
allegations and counter-allegations
hereafter.

श्री राजनारायण (उत्तर प्रदेश)

इस तरह से आप नहीं कह सकते।

SHRI TRILOKI SINGH (Uttar
Pradesh); My friend Mr. Yajee takes
the responsibility for the accuracy of
the statement made by him. On the
other hand¹ hon. Mr. Rajnarain sticks
to his point of view and says that
Mr. Yajee, knowing it to be false, in
order to mislead the House, made a
statement. With your permission, I
would draw your attention to page 115
of the May's Parliamentary Practice,
XVII Edition. Have you
got a copy, Sir? It is on page
"Misconduct of Members or Officers of
either House as such" The Heading is
"Misleading the House". It says:

"The House may treat the making of
a deliberately misleading statement as
a contempt."

[Shri Triloki Singh.]

In support of this there is an authority, the well known 1961 Profumo case, reported in the Commons Journal at page 246. Now there are two versions about this statement. The hon. Member who made it takes the responsibility for its accuracy. The hon. Member who questions this says it is incorrect; he said repeatedly it was "incorrect" at the time the statement was made. I have gone through the proceedings, Sir. He questioned the statement then and here. So, Sir, according to Mr. Rajnarain, Mr. Yajee made an incorrect statement to mislead the House, and he deliberately did it. There is no question of any contempt of Dr. Ram Manohar Lohia. I will ask my friend, Mr. Rajnarain, to amend the complaint in such a manner that Shri Yajee deliberately made an incorrect statement to mislead the House which amounts to a contempt of the House. And therefore, Sir, most respectfully I would submit that you should hold it in order and, according to the Rules of the House, the Leader of the House, or whoever might be officially representing the Government at the moment, should make a motion that the complaint be referred to the Committee of Privileges.

SHRI M. M. DHARIA (Maharashtra): Sir, I have to say something on the statement made by Mr. Triloki Singh.

SHRI TRILOKI SINGH: I have not made any statement.

SHRI M. M. DHARIA: On whatever you have said. Sir, my submission is this. We are having our Rules of Procedure. This is rule 187:

"Subject to the provisions of these rules, a member may, with the consent of the Chairman, raise a question involving a breach of privilege either of a member, or of the Council or of a committee thereof."

That way you had granted leave to Mr. Rajnarain to raise this issue. Now rule 188 says this:

"A member wishing to raise a question of privilege shall give notice in writing to the Secretary before the commencement of the sitting on the day the question is proposed to be raised."

MR. CHAIRMAN: There is no question of privilege being allowed. Please sit down.

SHRI M. M. DHARIA: That is not the question, Sir. Let me proceed to say further. Now it was proposed by Mr. Triloki Singh to Mr. Rajnarain to amend the statement that he had taken before you. It cannot be done under the present rules, Sir. If Mr. Rajnarain has already given his statement in writing to the Secretary under rule-188, then there can be no question of amending that statement; it cannot be done under the rules. So, Sir, you cannot allow Mr. Rajnarain to amend that statement. My submission to your honour is this. I have been following the proceedings here and with great respect, Sir, I have a submission to make and it is that, many times, we are not going according to the rules. Mr. Rajnarain wanted to raise this matter. I do not know whether your permission was obtained. But it seems that it might have been obtained, because he was allowed to speak on that day. Then there are certain rules, and according to the rules we have to go.

SHRI BHUPESH GUPTA (West Bengal): On a point of order, may I know, Sir, under what rule he has got up? It is very important. We heard patiently when he went on giving a lecture on rules. But the hon. Member raised something else. Now, Sir, it is for you to say whether he is in order or not. Under what rule did this hon. Member get up to lecture on rules? There is no such rule under which he can do so.

SHRI M. M. DHARIA: I sought the permission of the Chair since I wanted to say something on the issue, and the Chairman allowed me to have my say.

Here it is alleged that it is a question of privilege and the hon. Member, Mr. Rajnarain, has raised it. Now we must go according to the rules and regulations. I have to submit that if this sort of privilege motion is raised in the House, we shall not be going according to the rules, and to call upon the Member to make a statement was not also according to the rules. That is my submission. Why all this is being done is the point I raise.

MR. CHAIRMAN: Mr. Yajee was not here yesterday, and since he was here today . . .

श्री राजनारायण : जिसका मामला है उसको तो पहले सुना जाय । आपसे मैं रिक्वेस्ट करूंगा . . .

MR. CHAIRMAN: Will you please sit down?" Let me explain I shall give you an opportunity. When I want to explain a certain thing, which may help the House, please allow me to do so. Mr. Yajee was not here yesterday; he was here today. "In connection with this he came to me and I said: "Yesterday I said like this. Would you like to make a statement?" and he as a gentleman said: "I will make a statement?" and he as a gentleman said: "I will make a statement". Now what I would like to say is this. I am not satisfied with the way in which he has made the statement. I would like him to substantiate before me what he said, and then I would like to proceed with further proceedings in this matter. This is my ruling.

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL): He cannot speak after you have given the ruling Sir.

SHRI RAJNARAIN: Just hear me. I know my duty. I know parliamentary procedure. I have sought the permission of the Chair and the Chair has given me the permission to speak.

MR. CHAIRMAN: I have given my ruling but I will hear you.

श्री राजनारायण : मैं आपसे विनम्रता के साथ निवेदन करना चाहता हूँ कि इस सदन में कोई काम ऐसा न हो जो कि नियमों का उल्लंघन करे, रूलस को तोड़े । इस सदन में माननीय सदस्यों का प्रिविलेज वही है जो कि हाउस आफ कॉमन्स के मेम्बरों का है, इस हाउस का वही प्रिविलेज है जो कि हाउस आफ कॉमन्स का प्रिविलेज है । श्री त्रिलोकी सिंह जी ने बहुत ही राइटली आपको प्वाइंट आउट किया, मगर मुझको अफसोस है कि उसके बाद यह हक कैसे आपने ले लिया कि आपको सैंटिसफाई करें जो उन्होंने कहा है । अगर वह सैंटिसफाई कर देंगे, तो भी सवाल प्रिविलेज का होता है । सवाल देखा जाय । हमने जो प्रश्न उठाया है वह बिल्कुल ठीक है ।

MR. CHAIRMAN: I have given my ruling on what Mr. Triloki Singh said; and I am sure Mr. Triloki Singh himself will agree with me on the attitude I have taken.

SHRI RAJNARAIN: That is a different thing. On whether I agree or not I have not said anything. Let me have my say, Sir.

SHRI M. M. DHARIA: May I know, Sir, whether it is in order.

श्री राजनारायण : धारिया साहब, हल्ला मत करिये, शान्ति से प्रोसीजर चलने दीजिये, अगर सदन के सम्मानित सदस्य प्रिविलेज के मसले को पार्टी का मसला बनायेंगे, तो मैं समझता हूँ कि यह प्रिविलेज का एक ब्रीच है ।

मैंने स्पष्ट लिखा है . . .

MR. CHAIRMAN: I have given my ruling and I think that the attitude I have taken is good. Let us see whether Mr. Yajee substantiates or not, what he said.

श्री राजनारायण : जरा सुनिये ।

MR. CHAIRMAN: No, no.

सद्वारर घुार सिंह पं त्रह वारः (पंजाब):
नहीं सुनते ।

MR. CHAIRMAN: No, no.

श्री राजनारायण : मैं आपसे विनम्रता के साथ निवेदन करना चाहता हूँ । जरा आप कृपा करके सुनिये ।

MR. CHAIRMAN: I have given my ruling,

SHRI M. P. SHUKLA (Uttar Pradesh): I propose that Shri Rajnarain should be named for disobeying the Chair. He should be named. I have already proposed that he should be named.

श्री राजनारायण : नहीं सुनेंगे तो नहीं चलेगी प्रोसीडिंग ।

MR. CHAIRMAN: I have given my ruling in the matter. I am sorry; I cannot and do not allow further proceedings in this matter. Next item.

SHRI TRILOKI SINGH: May I make a submission, Sir? As I apprehended, I believe, Sir, that there is some misunderstanding. If I have understood you correctly, Sir, your ruling amounts to this that the matter has not been disposed of; it is still pending. After you have heard Mr. Yajee in your chamber, you will come to a decision whether it amounts to contempt of the House or not. It seems to me that Mr. Rajnarain is under the impression that the matter has been disposed of. The matter is still pending. Am I right, Sir?

MR. CHAIRMAN: Yes.

SHRI TRILOKI SINGH: Then I would request Mr. Rajnarain to allow the Chair to satisfy itself as to how matters stand, and then come before the House and submit whether his attempt was to mislead the House,

whether he made an incorrect statement, or not.

MR. CHAIRMAN: Yes, Mr. Rajnarain.

श्री राजनारायण : मेरे कहने का मतलब है कि रूलिंग क्या है । हम आपकी रूलिंग को मानने के लिए तैयार नहीं हैं । हम आपसे अदब के साथ कहना चाहते हैं, मेरा नम्रता के साथ निवेदन है कि आप कृपा कर के इस बात को सुनें, मुझे सुनें ।

MR. CHAIRMAN: I cannot allow you now to rake up your point. I have said what I had to say now.

श्री राजनारायण : मैं क्या कह रहा हूँ आप इसको तो पहले सुनिये । मैं क्या कह रहा हूँ इसको आप सुनिये । मैं दूसरी बात कह रहा हूँ ।

MR. CHAIRMAN: I cannot allow. Now we pass on to the next item— The Central Industrial Security Force Bill.

श्री राजनारायण : श्रीमन्, मैं आपसे एक दूसरी बात कह रहा हूँ ।

MR. CHAIRMAN: Now, Mr. Rajnarain, I insist on your sitting down.

SHRI RAJNARAIN: No. मैं आपसे दूसरी बात कह रहा हूँ । आप कृपा करके सुनें । आपसे दूसरी बात कह रहा हूँ । यह शीलभद्र याजी झूठ बोल रहा है, हिम्मत है बाहर चलो, पगड़ी खिचवाओ । इतनी अगर हिम्मत है । शीलभद्र याजी बाहर तो चले, इस बात को दोहराएँ । मैं देखता हूँ . . .

MR. CHAIRMAN: Nothing more. We now pass on to the next item.

श्री राजनारायण : . . . विड़ला का पैसा खाता है ।

(interruptions)

[THE DEPUTY CHAIRMAN in the Chair]

THE DEPUTY CHAIRMAN: Mr. Rajnarain, please take your seat.

श्री राजनारायण : नहीं । नो, नेवर ।

THE DEPUTY CHAIRMAN: You take your seat or withdraw from the House. You will withdraw from the House if you do not take your seat.

SHRI RAJNARAIN: No, never. I will not withdraw from the House. Let the Marshall come. I will never withdraw from the House.

SEVERAL HON. MEMBERS: Obey the Chair.

THE DEPUTY CHAIRMAN: Take your seat. I request you to take your seat.

SHRI RAJNARAIN: I request you to hear me first.

THE DEPUTY CHAIRMAN: I cannot hear you any further after what the Chairman has said.

श्री राजनारायण : मैं आप से रिक्वेस्ट करता हूँ कि आप इस सभा में श्री शीलभद्र याजी को आदेश करें . . .

THE DEPUTY CHAIRMAN: Please take your seat or withdraw. From now on nothing should be taken down of the proceedings.

{Shri Rajnarain continued to speak}

**THE CENTRAL INDUSTRIAL SECURITY FORCE BILL, 1966—
contd.**

THE DEPUTY CHAIRMAN: Now we pass on to the next item on the Order Paper, i.e. further consideration of the Central Industrial Security Force Bill. Mr. Rajnarain was speaking yesterday and he will now continue his speech.

श्री राजनारायण (उत्तर प्रदेश) : श्रीमन्, मैं बहुत ही अदब के साथ आपके द्वारा सदन के सम्मानित सदस्यों से कहना चाहता हूँ कि यह जो विधेयक यहां पर प्रस्तुत हुआ है यह विधेयक शुद्धतः काला विधेयक है और मैं चाहता हूँ माननीय मंत्री जी से कि अगर वे विधेयक यहां पर लाना ही चाहते हैं तो ऐसा विधेयक लाएं कि शीलभद्र याजी की तरह सलत बयानी करने वाला व्यक्ति सजा पाए । अगर कोई विधेयक लाना ही है तो एक ऐसा विधेयक लाना चाहिए जिससे कोई सलत बयानी करके और असत्य और झूठ के पक्ष में कोई बात कह कर अपने को बचा नहीं पाए और मैं माननीय मंत्री जी से निवेदन करूंगा कि हमारे पार्लियामेन्ट की प्रोसेस में, हमारे कांस्टीट्यूशन में, यह दिया हुआ है कि कांस्टीट्यूशन के अन्दर सदन के मेम्बरों का प्रिविलेज और सदन का प्रिविलेज वही है जो ब्रिटिश पार्लियामेन्ट का है । इसलिए . . .

SHRIMATI YASHODA REDDY (Andhra Pradesh): On what is he speaking, Madam?

THE DEPUTY CHAIRMAN: On what are you speaking, Mr. Rajnarain?

श्री राजनारायण : मैं स्पीक कर रहा हूँ विधेयक पर । माननीय मंत्री जी को सजेस्ट कर रहा हूँ इस विधेयक को हटाएं, इसकी जगह दूसरा विधेयक लायें जिसका यह तौर तरीका हो । (Interruptions.) यह तो मैं क्रेडिट देता हूँ कि चेयर हिन्दी समझती हैं ।

श्री शीलभद्र याजी(विहार) : मैं भी उनको हिट करूंगा । उनको हाउस से भागना होगा ।

श्री राजनारायण : मेरा निवेदन है कि सदन के सम्मानित सदस्यों को अपने अंदर